

**THE HIGH COURT OF MEGHALAYA**  
**SHILLONG**

**NOTIFICATION**

**No. HCM.II/184/2015-Estt/\_\_\_\_\_:** Hon'ble the Chief Justice, High Court of Meghalaya, in exercise of powers under Rule 7 (B) (5) of the Rules of High Court of Meghalaya, 2013, is pleased to transfer and post the following Grade-I Judicial Officer under the Meghalaya Higher Judicial Service as under:

Sl. No.	Name of Judicial Officer	Present Posting	Now Transferred and Posted as	Hand over charge to
1.	Smti. Barisuk Khriam, MHJS	Judge, Motor Accident Claims Tribunal, Ri-Bhoi District, Nongpoh.	Addl. District & Sessions Judge – cum – Special Judge (POCSO Act), East Khasi Hills District, Shillong.	Smti. Gasalynn Rani, District & Sessions Judge, Ri-Bhoi District, Nongpoh.

Hon'ble the Chief Justice has been pleased to direct that the abovenamed Judicial Officer, under transfer, shall pronounce the judgments/ orders in the cases in which she had reserved before relinquishing the charge of the Court in terms of the transfer/ posting orders.

Further, the abovenamed Judicial Officer is to join her office on **01<sup>st</sup> July 2019**.

By order,

**REGISTRAR GENERAL**  
Dated Shillong 17<sup>th</sup> June 2019

Memo No. HCM.II/184/2015-Estt/ 163-4

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for his Lordship's kind information.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for his Lordship's kind information.
3. The Secretary to the Government of Meghalaya, Law Department, Shillong with a request to issue the relevant notification in terms of section 28 (1) of the POCSO Act, 2012 and to further invest the concerned Judicial Officer with powers of the Additional Deputy Commissioner (Judicial), East Khasi Hills District and other such powers, as applicable, under the relevant Acts, Rules and Regulations, etc.



4. Shri. Noor Ain Khan, District & Sessions Judge (Selection Grade), East Khasi Hills District, Shillong, with a request to transfer all the pending cases registered under POCSO Act, 2012 to the concerned Judicial Officer at the time of her assuming charge.
5. Smti. Gasalynn Rani, District & Sessions Judge (Selection Grade), Ri-Bhoi District, Nongpoh for information and necessary action.
6. Smti. Barisuk Khriam, Judge (MACT), Ri-Bhoi District, Nongpoh for information and necessary action.
7. The District & Sessions Judge, Nongstoin/ Jowai/ Tura/ Ampati/ Williamnagar.
8. The Accountant General (A&E), Shillong for information and necessary action.
9. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
10. The Treasury Officer, Shillong/ Nongpoh for information and necessary action.
- ✓ 11. The Systems Analyst, High Court of Meghalaya to upload this notification in the official website of the High Court.
12. Office File.

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17/6/19

  
**REGISTRAR GENERAL**